

(c) why there is so much delay in considering their demands; and

(d) the decision taken in the matter?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) Government understands that the Federation has not yet finalised its constitution and it is not a registered body.

(b) and (d). A Statement indicating the demands made and the views of the L.I.C. thereon as communicated to the Federation on the 17th November, 1965 is laid on the Table of the House. [Placed in Library. See No. LT-5570/66].

(c) The demands had to be considered from various points of view. It, therefore, took the Corporation some time to formulate their views thereon.

#### Export of Snake Venom

**813. Shri Maheshwar Nalk:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the plan of the Regional Research Laboratory at Hyderabad for earning foreign exchange through the export of lyophilized snake venom, had made little progress.

(b) whether it is also a fact that a Florida firm wanted permission to import Cobras from India in order to manufacture lyophilized snake venom and was refused permission because India wanted to export the venom itself; and

(c) the latest position in this regard?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) The Regional Research Laboratory at Hyderabad had been exporting Cobra and Russels Viper venom, but the export of snake venom was banned under an Export Trade Control order dated 25th July, 1964, because there was shortage of venom for the internal requirements of the country.

(b) The Miami Serpentarium, Florida, wanted to set up a station in India for collecting snakes for the production of venom, but the request was not favoured by the Government of India because the institutions engaged in the production of venom in this country had been experiencing difficulty themselves in collecting a sufficient number of snakes and consequently the production of venom had fallen short of the increased internal requirements of the country in recent past.

(c) The whole position is being reviewed by the Government of India and an appropriate decision is soon expected to be taken. In the meantime export for research purposes is being permitted.

#### Property Tax on Government Buildings

**814. Shri Maheswar Nalk:  
Shri Basumatari:**

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that the 16-year old dispute between the Government and New Delhi Municipal Committee regarding property tax on Government buildings and land in New Delhi has now been settled; and

(b) if so, how the settlement has been effected?

**The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna):** (a) and (b). A decision regarding the basis on which property tax on Central Government buildings in Delhi or service charges in lieu thereof are to be paid to the Municipal Corporation of Delhi and the New Delhi Municipal Committee was taken in April 1964. A copy of the orders issued by the Ministry of Home Affairs in that regard is laid on the table of the House. [Placed in Library. See No. LT-5571/66]. Claims are being settled on that basis.